

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UN-STARRED QUESTION NO. 1986**

**ANSWERED ON MONDAY, 19th DECEMBER 2022/
AGRAHAYANA 28, 1944 (SAKA)**

ONE PERSON COMPANIES

1986. SHRI RAJIV PRATAP RUDY:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the number of One-Person Companies (OPCs) that have been registered in India during the last four years, State-wise including Bihar;
- (b) whether it is a fact that despite existing advantages of OPCs, there is very little interest in the country for their formation;
- (c) whether the Government has any comparative data on the registration of OPCs between India, its neighboring countries and other developed countries such as USA and UK in the current year and if so, the details thereof; and
- (d) whether the Government has undertaken any awareness campaigns to let investors know the benefits of forming OPCs in India and if so, the details thereof?

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

(Rao Inderjit Singh)

- (a) As per the CDM (Corporate Data Management) database, There are 38876 One-Person Companies (OPCs) registered in India during the last four years upto 31/10/2022 and the State-wise details including Bihar is attached in Annexure-I.
- (b) The number of OPCs in the Country has been growing over the years as can be seen in Annexure-I.
- (c) The comparative data of OPC of neighboring and other developed countries is not maintained by the Ministry of Corporate Affairs (MCA).
- (d) Yes, the Ministry of Corporate Affairs (MCA) vide Notification no. GSR 91 (E) dated 01st February, 2021 incentivized the incorporation of One Person Companies (OPCs) by allowing OPCs to grow without any restrictions on paid up capital and turnover, allowing their conversion into any other type of company at any time, reducing the residency limit for an Indian citizen to set up an OPC from 182 days to 120 days and also allow Non Resident Indians (NRIs) to incorporate OPCs in India.

Awareness in this regard has been created through seminars and other programmers organized by different organizations, including Professional Institutes [Institute of Chartered Accountants of India (ICAI), Institute of Cost and Works Accountants of India (ICWAI) and Institute of Company Secretaries of India (ICSI)] and the different Industry and Trade Associations.

Annexure - I

S. No.	State / U.T.	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	01/04/22 to 31/10/22	Total
1	Andaman & Nicobar	3	1	2	14	3	23
2	Andhra Pradesh	200	194	261	321	169	1145
3	Arunachal Pradesh	1	5	2	8	1	17
4	Assam	71	72	106	141	78	468
5	Bihar	250	726	363	402	214	1955
6	Chandigarh	33	23	43	44	28	171
7	Chhattisgarh	42	62	80	87	66	337
8	Dadra & Nagar Haveli	1	-	5	1	4	11
9	Daman and Diu	2	2	-	1	2	7
10	Delhi	717	779	860	963	522	3841
11	Goa	39	43	45	45	32	204
12	Gujarat	199	192	319	373	178	1261
13	Haryana	273	295	396	480	262	1706
14	Himachal Pradesh	46	44	52	48	39	229
15	Jammu & Kashmir	51	71	94	104	67	387
16	Jharkhand	107	102	146	150	84	589
17	Karnataka	769	725	834	922	558	3808
18	Kerala	158	180	297	337	206	1178
19	Lakshadweep	-	-	-	-	-	0
20	Leh and Ladakh	-	-	4	4	2	10
21	Madhya Pradesh	140	153	209	232	142	876
22	Maharashtra	1132	1275	1415	1646	916	6384
23	Manipur	10	19	14	21	13	77
24	Meghalaya	1	2	3	6	2	14
25	Mizoram	3	4	1	2	4	14
26	Nagaland	-	5	6	6	3	20
27	Odisha	151	174	225	245	128	923
28	Puducherry	4	10	9	11	8	42
29	Punjab	87	82	86	115	83	453
30	Rajasthan	180	210	266	296	158	1110
31	Sikkim	-	-	-	-	-	0
32	Tamil Nadu	435	470	624	740	448	2717
33	Telangana	393	454	580	617	397	2441
34	Tripura	12	14	15	17	7	65
35	Uttar Pradesh	666	767	961	1076	628	4098
36	Uttarakhand	66	79	98	100	70	413
37	West Bengal	273	346	482	507	274	1882
Grand Total		6515	7580	8903	10082	5796	38876

